



From

Registrar General
High Court of Uttarakhand
Nainital.

To

All the District Judges,
State Judiciary,
Uttarakhand

C.L. No. ¹⁰X/b-1 /DR(I)/2013 dated: September ¹⁸, 2013

Sub: Quantum of work for the Judicial Officer.

Madam/Sir,

In continuation of C.L. No. 05/X-b-16/Ins/2004 dated 2.4.2004 on the above noted subject, I have been directed to inform you that Hon'ble Court has been pleased to delete existing Para (10) of scheduled 'D' of C.L. No. 05/X-b-16/Ins/2004 dated 2.4.2004 which requires 120% standard for Courts of Chief Judicial Magistrate/Addl. Chief Judicial Magistrate/Civil Judges(J.D.)/Judicial Magistrates and substitute the same as under:-

- "10 (a) If the pendency of cases (including all categories) of the court of District and Sessions Judge/Additional District and Sessions Judge at any point of time during the year had been 300 or more, the officer shall be required to give 100% out turn. And if in such court pendency of cases (including all categories) had never been more than 300 cases during the year, proportional out turn in view of the lesser pendency of maximum cases during the year shall be treated 100% for such courts.
- (b) If the pendency of all kinds of cases, including criminal cases, in the court of Civil Judges (Senior Division)/ Additional Civil Judges (Senior Division), Civil Judges (Junior Division)/ Additional Civil Judges (Junior Division) is 500 or more at any point of time during the year, the officer shall be required to give 100% out turn. And if such pendency had never been more than 500 cases, proportional out turn in view of the lesser pendency of maximum cases during the year shall be treated as 100%.
- (c) In the court of Chief Judicial Magistrate/ Additional Chief Judicial Magistrate/ Judicial Magistrate and Special Judicial Magistrate with the pendency of 1000 cases (including petty cases) at any point of time during the year, the officer would be required to give 100% out turn. And if the pendency in such court had never been more than 1000 cases during the year, proportional out turn in view of the lesser pendency of maximum cases during the year shall be treated as 100%."

You are, therefore, requested to kindly inform all concerned accordingly.

Yours faithfully,

(D.P.Gairola)



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No. X/b-1 /DR(I)/2013

dated: September 18, 2013

Copy forwarded for information to:

1. Director, Uttarakhand Judicial and Legal Academy, Bhowali, Nainital.
2. Judges, Family Courts, Hardwar, Pauri Garhwai, Nainital, U. S. Nagar, Roorkee, Dehradun, Rishikesh.
3. Officer-in-charge, NIC, High Court.
4. Guard File.

Mushnaish
Registrar General
18.9.2013